NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 23/(MAH)/2015 CA

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2016

NAME OF THE PARTIES: Mr. Rahul Gada

V/s.

M/s. Eurobond Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1) Mr. Akshay Udeshi - Respondent No 1.

Als Mr. Ghanshyam Triparti

Order CP. No. 23/397-398/CLB/MB/MAH/2015

The Petitioner side is absent. The Petitioners were absent for last time hearing as well.

Whereas Respondent Counsel is present to this hearing as well as to last time hearing. At his request only, the matter was posted for reporting settlement.

In fact, the Petitioners should be present and sought time but they have not been present for reasons known to them.

If the Petitioner side is absent for next date of hearing, this CP will be dismissed for default, notwithstanding to the progress of the settlement taking place.

List this matter for hearing on 06.12.2016.

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B.S.V. PRAKASH KUMAR Member (Judicial)